

**BY EMAIL/ SPECIAL MESSENGER**

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/2013/ 5695/A

From :- Shri S. Choudhury,  
Deputy Registrar (Admn.-I),  
Gauhati High Court,  
Guwahati.

To, Shri P. Das,  
District & Sessions Judge,  
Morigaon.

Dated Guwahati, the 26<sup>th</sup> September, 2018.

Sub:- Earned Leave along with Station Leave.

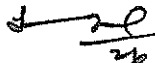

Ref:- Your Memo No.DJM/5574, dtd. 24.09.2018

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted Earned Leave for 4(four) days w.e.f. 03.10.2018 to 06.10.2018, along with station leave permission from the morning of 02.10.2018 till the morning of 08.10.2018, as prayed for, subject to your leave admissibility report. You are also requested to submit your application in prescribed format for the aforesaid period of Earned Leave.

The Civil Judge and Assistant Sessions Judge, and in her absence, the Chief Judicial Magistrate shall remain in charge of your Court and Office in your absence.

Yours faithfully,

  
26/09/2018  
**DY. REGISTRAR (ADMN.-I)**  


Memo NO.HC.VII-87/2013/\_\_\_\_\_/A, dated

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Civil Judge and Assistant Sessions Judge, Morigaon.
3. Chief Judicial Magistrate, Morigaon.

*Sd/*

**DY. REGISTRAR (ADMN.-I.)**